

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI. S. VIJAYARAGHAVAN, TECHNICAL MEMBER

APPLICATION NUMBER :
PETITION NUMBER : TCP/214/ (IB)/2017
NAME OF THE PETITIONER(S) : TAMIL NADU MINERALS LTD
NAME OF THE RESPONDENT(S) : EAST COAST CONSTRUCTION & INDUS LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. P. J. RISHIKESH
P. J. SRI ANESH

For Respondent

P. S. Gant

ORDER

Representative counsel on behalf of the counsel for petitioner present. By order dated 6.6.2017 this Bench has ordered the petitioner to file an affidavit and bank certificate required u/s 9 (3)(b)(c) of I&B Code, 2016 within seven days. Counsel for respondent stated that the condition of payment as per the contract is back to back payment. The Corporate Debtor has to receive payment from the State Government of Tamilnadu and the same in turn to be paid to the Operational Creditor. The Operational Creditor (Tamilnadu Minerals Ltd) is a Government undertaking. The Registry is directed to issue notice to the Secretary, PWD, Government of Tamilnadu, to appear in person or through counsel during the next date of hearing. Matter is posted for arguments. Put up on 06.07.2017 at 02.30 P.M.

S. Vijayaraghavan
(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

Ch. Mohd. Sharief Tariq
(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))